## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5688 ANSWERED ON:30.04.2010 IT RAIDS Danve Shri Raosaheb Patil

## Will the Minister of FINANCE be pleased to state:

- (a) the details of raids conducted against the officials posted in Income Tax. Central Excise departments, banks and financial institutions during the last three months;
- (b) the details of the proceedings launched and the outcome thereof;
- (c) the value of unaccounted movable and immovable property confiscated in the said raids;and
- (d) the steps being taken against the guilty officials by the Government?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) The Income Tax Department, during the last three months conducted Search & Seizure action in case of one official posted in a financial institution. No search and seizure action has been conducted by the Income tax Department in case of any official of income tax and Central Excise Department or Banks during the last three months.
- (b) The post-search proceedings, which includes the assessment of the income of the person searched, have been initiated.
- (c) This Search and Seizure action has resulted in a total seizure of Rs. 25.83 lacs.
- (d) Search operation u/s 132 of the Income Tax Act is conducted by the Income tax Department to gather evidences relating to tax evasion. After the search, assessments of individuals and entities are made u/s 153A and 153C of Income taj: Act, 1961 which involves detailed examination of seized material, post search enquiries and also giving proper opportunity to such individuals and entities. The assessments become final only after decision in appeals before Commissioner of Income tax (Appeals), Income Tax Appellate Tribunal, High Courts and Supreme Court. Any individual or entity can be said to be guilty only after the assessment becomes final and conviction order by the Court is obtained in prosecution proceedings launched as per the Income tax Act, 1961.